

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

CP-103/97 in 0A-1930/91

New Delhi this the 8th day of July, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J) Hon'ble Sh. S.P. Biswas, membr(A)

Sh. Surajmal Singh Chahar,
Ex-RTP Telecom. Office Assistant,
Department of Telecom,
Faridabad.
Petitioner

(through Sh. K.K. Puri, advocate)

## versus

- Shri Buta Ram, General Manager (Telecom), Faridabad.

(through Sh. R.P. Aggarwal, advocate)

ORDER(ORAL)
Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

petitioner is aggrieved non-implementation of our orders dated 25.9.95 in which the Tribunal has directed the respondents to consider re-engaging the petitioner as a temporary Telecom Office Assistant, in preference to outsiders and those with overall length of service. letter dated 21.8.96, the respondents intimated that the case of the petitioner is consideration and yet no final order has been passed by the respondents. It is stated in reply that they are still unable to re-engage the especially because there is a ban of recruitment in the particular cadre subsisting from the year 1997 and thereafter restructuring is going on. In the circumstances, we accept the reply of the respondents



but at the same time we would like to observe that this is a fit case where respondents should, reconsider the case of the petitioner.

We had appealed to the good sense of the respondents,  $\dot{\boldsymbol{I}}$ n the circumstances, namely, the petitioner had been sent for training during 1986-86 and he had completed the training. Thereafter he worked for a few days in the department and because of his prolonged treatment, happened to be absent and finally filed this O.A. in the year 1991. The respondents had taken a defence in the said case that he was absent without any permission. In any case, since this Tribunal had considered the said O.A. in its entiretity, and we direct the respondents to reconsider the case of the petitioner as if his case falls to a period prior to the ban in the department.

With the aforesaid observations, this C.P. is disposed of. Notices issued to the alleged contemners are discharged.

(S.P. Biswas)

Member(A)

(Dr. Jose P. Verghese) Vice-Chairman(J)

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